

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA 'SMC' BENCH, KOLKATA**

**(Before Sri J. Sudhakar Reddy, Accountant Member)**

**ITA No. 1547/Kol/2018**  
Assessment Year: 2014-15

**Shashi Bala Bajaj.....Appellant**  
**C/o Subash Agarwal & Associates**  
**Siddha Gibson**  
**1, Gibson Lane**  
**Suite-213**  
**2<sup>nd</sup> Floor**  
**Kolkata - 700 107**  
**[PAN : ADYPB 2120 M]**

**Vs.**

**Income Tax Officer, Ward-36(2), Kolkata.....Respondent**

**Appearances by:**

*Shri Subash Agarwal, Advocate, appeared on behalf of the assessee.*

*Shri Saurav Kumar, Addl. CIT, D/R. appearing on behalf of the Revenue.*

Date of concluding the hearing : October 31<sup>st</sup>, 2018

Date of pronouncing the order : November 16<sup>th</sup>, 2018

**ORDER**

**Per J. Sudhakar Reddy, AM :-**

This appeal filed by the assessee is directed against the order of the Learned Commissioner of Income Tax (Appeals) - 10, Kolkata, (hereinafter the 'Ld. CIT(A)'), dt. 27<sup>th</sup> June, 2018, passed u/s 250 of the Income Tax Act, 1961 (hereinafter the 'Act'), relating to Assessment Year 2014-15.

2. The sole issue that arises for my adjudication is whether the Assessing Officer was right in rejecting the claim of the assessee that he had earned Long Term Capital Gains on purchase and sale of the shares of M/s. Surabhi Chemical & Investments Ltd. The AO based on a general report and modus operandi adopted generally in these cases and on general observations has concluded that the assessee has claimed bogus long term capital gain. He made an addition of the entire sale proceeds of the shares as income and rejected the claim of exemption made u/s 10(38) of the Act. The evidence produced by the assessee in support of the genuineness of the transaction was rejected.

3. The assessee carried the matter in appeal and the Id. CIT(A), had upheld the addition. The Id. CIT(A) has in his order relied upon “circumstantial evidence” and “human probabilities” to uphold the findings of the AO. He also relied on the so called “rules of suspicious transaction”. No direct material was found to controvert the evidence filed by the assessee, in support of the genuineness of the transactions. In other words, the overwhelming evidence filed by the assessee remains unchallenged and uncontroverted. The entire conclusions drawn by the revenue authorities, are based on a common report of the Director of Investigation, Kolkata, which was general in nature and not specific to any assessee. The assessee was not confronted with any statement or material alleged to be the basis of the report of the Investigation Wing of the department and which were the basis on which conclusion were drawn against the assessee. Copy of the report was also not given.

4. Under the circumstances, in a number of cases this bench of the Tribunal has consistently held that decision in all such cases should be based on evidence and not on generalisation, human probabilities, suspicion, conjectures and surmises. We have in all cases deleted such additions. Some of the cases where detailed findings have been given on this issue are listed below:-

Sl.No	ITA Nos.	Name of the Assessee	Date of order /Judgment
1.	1236-1237/K/17 ITAT - Kolkata	Manish Kumar Baid & Others vs ACIT	18.08.2017
2	443/Kol/2017	Kiran Kothari (HUF) vs ITO	15.11.2017
3.	22 of 2009 Calcutta High Court	CIT, Kolkata-III vs Bhagwati Prasad Agarwal	29.04.2009
4.	456 if 2007 Bombay High Court	CIT vs Shri Mukhesh Ratilal Marolia	07.09.2011
5.	18 of 2017 Punjab and Haryana High Court	Pr. C.I.T. (Central)Ludhiana vs Sh.Hitesh Gandhi,	16.02.2017
6.	95 of 2017 Punjab and Haryana High Court	Pr. C.I.T. vs Prem Pal Gandhi	18.01.2018.
7.	2281/Kol/2017 ITAT - Kolkata	Navneet Agarwal, Legal Heir of Late Kiran Agarwal vs ITO,Ward-35(3),Calcutta	20.07.2018

5. I am bound by the proposition of law laid down in these case law by the Jurisdictional High Court as well as by the ITAT Kolkata. They are squarely applicable to the facts of the case. The Id. Departmental Representative, though not leaving his ground, could not controvert the claim of the Id. Counsel for the assessee that the issue in question is covered by the above cited decisions of the Hon'ble High Courts and the ITAT.

6. In view of the above discussion the addition in question is deleted and the appeal of the assessee is allowed.

7. In the result the appeal of the assessee is allowed.

***Kolkata, the 16<sup>th</sup> day of November, 2018.***

Sd/-

**[J. Sudhakar Reddy]**  
Accountant Member

Dated : 16.11.2018  
{SC SPS}

*Copy of the order forwarded to:*

1. **Shashi Bala Bajaj**  
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**Siddha Gibson**  
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**Kolkata – 700 107**
2. **Income Tax Officer, Ward-36(2), Kolkata**
3. CIT(A)-
4. CIT- ,
5. CIT(DR), Kolkata Benches, Kolkata.

True copy  
By order

Assistant Registrar  
ITAT, Kolkata Benches